

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No 950 of 2005

Jabalpur, this the 4th day of October, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

Om Prakash Komre,
S/o late Shri M.P. Komre,
Aged about 56 years,
R/o Principal, Kendriya Vidyalaya,
Sehore [M.P.], U/o of transfer to
Kendriya Vidyalaya, Narmada Nagar.

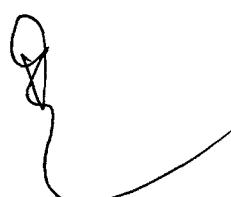
Applicant

(By Advocate – Shri v. Tripathi on behalf of Shri S.K. Tiwari)

V E R S U S

1. Kendriya Vidyalaya Sangathan,
18, Institutional Area, Shaheed Jeet Singh
Marg, New Delhi-110 016, through its
Commissioner.
2. The Dy Commissioner (Personal)
Kendriya Vidyalaya, 18 Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi. 110 016.
3. The Assistant Commissioner,
Kendriya Vidyalay Sangathan,
Bhopal Region, Opposite Maida Mills,
Bhopal-462011.
4. Collector,
Sehore Collectore, Sehore [MP].
5. State of Madhya Pradesh,
Through the Chief Secretary,
Mantralaya, Vallabh Bhawan,
Bhopal [MP].

Respondents



O R D E R(Oral)

By filing this Original Application, the applicant has sought the following main reliefs :-

"ii Quash and set-aside the impugned order of transfer dt. 18.8.2005 (Annexure-A/3).

iii. command the respondents to continue the applicant on his present place of posting as Principal, Kendriya Vidyalaya, Sehore, and permit her to work without any hindrance as such."

2. Heard the learned counsel for the applicant and perused the records carefully.

3. The learned counsel for the applicant has argued that the applicant has been transferred vide order dated 18.8.2005 (Annexure-A-3) from Sehore to Narmada Nagar. In pursuance to the aforesaid order the applicant joined the transfer place of posting. The learned counsel for the applicant has drawn my attention towards the representation dated 26.9.2005 (Annexure-A-2) which is still pending with the respondents for consideration. He has further argued that the respondent No.2 may be directed to consider and decide the aforesaid representation of the applicant which is still pending with them.

4. Keeping in view the submissions made by the learned counsel for the applicant, I direct the respondent No.2 to consider and decide the aforesaid representation of the applicant dated 26.9.2005 (Annexure-A-2) within one months from the date of receipt of a copy of this order by passing a detailed, reasoned and speaking order. The applicant is directed to supply a copy of this order alongwith this OA to the respondents immediately.

5. With the above directions, the OA stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member